

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR ANIL LAXMAN PANSARE

Transfer Petition(s)(Civil) No(s). 251/2018

M.B. RAMYA

Petitioner(s)

VERSUS

DAMARAPATI GIRI &amp; ANR.

Respondent(s)

(FOR ADMISSION and  
IA No. 109664/2018 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 21874/2018 - STAY APPLICATION)

Date : 28-08-2019 These matters were called on for hearing today.

For Petitioner(s)

Mr V Vasudevan, Adv.  
Mr B Ramaswamy, Adv.  
Mr. P. Soma Sundaram, AOR

For Respondent(s)

Mr. Gagan Gupta, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Respondent no.1 has already filed counter affidavit.

Ld. counsel for the petitioner is granted four weeks time for filing proof of publication in respect of respondent no.2. However, ld. Counsel for the petitioner submitted that he intends to file application for deletion in respect of respondent no.2 within two weeks time. Be filed. If application is filed, process for listing before the Hon'ble Judge in Chamber for orders. If application is not filed and proof of publication is also not filed, then also process for listing before the Hon'ble Judge in Chamber for orders.

ANIL LAXMAN PANSARE  
Registrar